

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
O.A. NO. 20 of 2025

IN THE MATTER OF:

Suo Moto

...Applicant(s)

-vs-

Telangana State Pollution Control Board,
Through its Member Secretary,
Telangana and Ors.

...Respondent(s)

REPORT FILED ON BEHALF OF 4th RESPONDENT

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Place: Chennai

Date: 09.07.2025

Mrs. H. Yasmeen Ali,
Standing counsel for 4th Respondent

REPORT OF THE DISTRICT COLLECTOR, MEDCHAL MALKAJGIRI
DISTRICT (R4) Dated:09.07.2025 ORIGINAL APPLICATION NO.20 OF 2025

(SZ)

&&&&

It is kindly submitted that the District Collector, Hyderabad District has forwarded the orders of Hon'ble National Green Tribunal stating that a news item was published in "Times of India" relating to a flash fire triggered by a reactor blast at a pharmaceutical company in Hyderabad, resulting in the death of one man and injuries caused to three others. It is further stated that the news item does not indicate any steps taken for the payment of compensation to the victims of the accident.

In this regard it is submitted that:

The Inspector of Factories-II, Medchal-Malkajgiri District was requested to enquire into the matter and to comply the orders of the Hon'ble National Green Tribunal in OA No.1341/2024, Dt.28.11.2024 and process the report/affidavit for the approval of the District Collector, Medchal Malkajgiri District to avoid legal complications.

Accordingly, the findings/report of the Deputy Chief Inspector of Factories, Medchal-Malkajgiri District are as follows:

- 1) The Deputy Chief Inspector of Factories, Medchal-Malkajgiri District has submitted a report stating that the Hon'ble NGT, Principal Bench, New Delhi suo motu registered the case as O.A No. 1341 of 2024 (PB) based on the news item published in Times of India dated 21.11.2024 titled "one dead 3 injured in reactor blast at Pharma company in Hyderabad" which has been transferred to Hon'ble NGT, Chennai and re-numbered as O.A No. 20 of 2025 (SZ).
- 2) Further it is submitted that the issue is relating to the accident occurred at M/s. Aurore Pharmaceuticals Private Ltd., Unit - I (Formerly M/s Mylan Laboratories Ltd., Unit - III), Plot No. 35, 36, 38 to 40, 49 to 51, Phase-IV, IDA, Jeedimetla, Quthubullapur (M), Medchal-Malkajgiri District in which 2 persons are dead and another 2 persons were injured in the accident occurred on 20.11.2024.
- 3) The Hon'ble NGT, New Delhi has heard the matter on 28.11.2024 and transferred the case to the Hon'ble NGT, Southern Bench, Chennai and the same is re-numbered as OA No. 20 of 2025 and posted the matter for hearing on 01.04.2025.
- 4) Further it is submitted that the Aurore Pharmaceuticals Private Limited is a registered 2m(i) factory with registration number:62803 working with 8822 HP and by employing maximum 1000 workers. They manufacture Bulk Drug

intermediates. Sri.S. Ravi Shanker Reddy is the occupier and Sri. C. Jayapal is the manager of the factory.

- 5) On 20-11-2024 at about 10.15 AM a major accident took place in M/s Aurore Pharmaceuticals Private Ltd, Unit - I, Plot No. 38,39,50 & 51, Phase IV-Medchal - 500055. On the same day the he has visited M/s. Aurore Pharmaceuticals Private Ltd and enquired into the accident and issued prohibitory orders to stop the entire operations in the premises. In the said accident two workers namely Sri.B. Anil kumar, casual worker died on the same day and Sri M Balaram, casual worker died on 23-11-2024 while undergoing treatment in Wellness hospital, Ameerpet. The other two workers namely Sri V. Gopi Chand, Sr Chemist was discharged on 06-01-2025 from Appollo DRDO hospital and Sri V. Srinivas Reddy, casual worker was discharged on 13-12-2024 from Yashoda Hospital, Secunderabad.
- 6) On 21-11-2024 the Management gave a detailed reply to prohibitory orders and requested for lifting of prohibitory orders for all the blocks, other than pharma block. The Director of Factories called for remarks of Deputy Chief Inspector of Factories. On the reply of management on dt: 27-11-2024, he has submitted detailed remarks to Director of Factories, Telanagana, citing the reasons for lifting of Prohibitory orders partially. On the instructions of Director of Factories, Telangana, Hyderabad, he has issued revised Prohibitory orders on 29-11-2024 revoking Prohibitory orders for all manufacturing blocks except manufacturing block-IVm BAY 1, Pharma area.
- 7) On 09-12-2024 the Director of Factories, Telangana, Hyderabad orally instructed him to visit M/s. Aurore Pharmaceuticals Private Ltd and verify compliance. Accordingly, he has visited on 10-12-2024 and verified compliance and report was submitted to Director of Factories, Telangana, Hyderabad on 13-12-2024.
- 8) On 31-12-2024, the Management gave a detailed reply along with documentary proof and requested for revocation of Prohibitory orders dated 29-11-2024. Again, he has visited M/s. Aurore Pharmaceuticals Private Ltd on 07-01-2025 and verified compliance. The following are the compliance status points.
 1. Provided static discharge wrist bands to all workers in solvent cleaning up/operation areas to discharge static electricity.
 2. Provided SS bins, SS mugs and safety shoes to discharge static electricity.
 3. Provided closed loop line system to the reactors through receivers, eliminating open handling of equipment during cleaning operations.
 4. Earth rods, SS flexible hose pipes are being used.
 5. LEL detector system installed to get an alarm on accumulation of solvent vapour.

6. Installed once through air handling system to easily remove any solvent vapour accumulation during solvent handling activities.
 7. Spray balls (2 No's) are installed inside for each clean room reactor for closed and easy cleaning and to avoid manual opening during operations.
 8. Installed pressurized fire modulars for automatic fire suppressions on the top of the reactor manhole for easy fire control.
 9. Provided heat resistant face shields, heat resistant suits/ air suits and hand gloves in each block. (Fire retardant suit with breathing airline supply provided)
 10. Safety training and behavior based safety training program for employers conducted.
 11. Installation of online VOC meter with dual alarm (inside and outside) provided.
 12. Provided rotameter for nitrogen line.
 13. Hammers provided inside the emergency exit door and also outside for usage in case of emergency.
 14. Two pin supplied breathing airline system provided.
 15. Manpower limit mentioned outside each pharma room.
- 9) Apart from complying the contraventions pointed out in the Show cause notice the Management has paid Rs.41,00,000/- (Rs. Forty one Lakhs) to family of deceased Sri.B.Anil Kumar, a casual worker and Rs. 45,00,000 /- (Rs. Forty Five Lakhs) paid to family of deceased Sri.M.Balaram, casual worker as compensation.
- 10) The Management have paid medical expenses of Sri V. Srinivas Reddy, injured casual worker Rs.22,70,000/- (Rs. Twenty-Two Lakhs Seventy Thousand) who got discharged from Yashoda Hospital, Secunderabad on 13-12-2024 and also paying salary to Sri.V.Srinivas Reddy from the date of accident to this date.
- 11) The Management have paid medical expenses of Sri V. Gopi Chand, injured Sr. Chemist, Rs. 60,48,000/- (Rs. Sixty Lakhs Forty-Eight Thousand) who was discharged from Appollo DRDO hospital on 06-01-2025 and also paying salary to Sri V. Gopi Chand from the date of Accident to this date.
- 12) The Management has also submitted safety and fitness certificate issued by 4S Safety Association, an independent safety expert agency on 30-01-2025. The same has been once again verified by him on 31-01-2025.
- 13) The Director of Factories, Telangana, Hyderabad Revoked Prohibitory orders with the conditions that "Manual handling of solvents for washing shall not be done for all reactors" based on the compliance submitted by management and as recommended by the Deputy Chief Inspector of

Factories, Medchal Malkajgiri – I and he also submitted that a case has been filed in the Hon'ble VII Metropolitan Magistrate Court, Cyberabad of Medchal on 20/02/2025 after duly taking permissions from the Director of Factories, Telangana, Hyderabad.

Report of the Deputy Chief Inspector of Factories, Medchal-Malkajgiri District is submitted herewith for favour of information.

Date:09.07.2025
Place: IDOC Complex Building
Medchal-Malkajgiri District.



District Collector
Medchal-Malkajgiri District

GOVERNMENT OF TELANGANA
 FACTORIES DEPARTMENT

Annexure-I
 4583 hoys
 17/10/24 hoys

From
 Sri M. Manohar Reddy,
 Deputy Chief Inspector of Factories,
 Medchal-Malkajiri-I

To
 The District Collector,
 Medchal-Malkajiri,
 Telangana.

Lr. No. A/ 206/2024 Dated 24-02-2025.

Respected Sir,

Sub: Telangana Factories Department, Medchal-Malkajiri- Legal - Hon'ble NGT, Chennai O.A No. 20 of 2025 (Earlier O.A. No. 1341 of 2024 PB, New Delhi taken up suo motu based on the news item in Times of India dated 21.11.2024) in connection with the Fire accident occurred at M/s. Aurore Pharmaceuticals Private Ltd., Unit - I (Formerly M/s Mylan Laboratories Ltd., Unit - III), Plot No. 35, 36, 38 to 40, 49 to 51, Phase-IV, IDA, Jeedimetla, Quthubullapur (M), Medchal-Malkajiri District- Report - Submitted - Reg.

- Ref: 1. Fire accident occurred in the industry on 20.11.2024.
 2. Prohibitory orders vide Lr. No. A/206/2024, Dated 20-11-2024 of the Deputy Chief Inspector of Factories, Medchal- Malkajiri-I
 3. Show Cause notice vide Lr. No. A/206/2024, Dated 21-11-2024 of the Deputy Chief Inspector of Factories, Medchal- Malkajiri-I.
 4. Lr. No. MAH/31/2025. Dated 18-02-2025 of the Director of Factories, Telangana, Hyderabad.

It is to submit that the Hon'ble NGT, Principal Bench, New Delhi has suo motu registered the case as O.A No. 1341 of 2024 (PB) based on the news item published in the Times of India dated 21.11.2024 titled "one dead 3 injured in reactor blast at pharma company in Hyderabad" which has been transferred to Hon'ble NGT, Chennai and re numbered as O.A No. 20 of 2025 (SZ).

In this regard, it is to submit that the issue is relating to the accident occurred at M/s. Aurore Pharmaceuticals Private Ltd., Unit - I (Formerly M/s Mylan Laboratories Ltd., Unit - III), Plot No. 35, 36, 38 to 40, 49 to 51, Phase-IV, IDA, Jeedimetla, Quthubullapur (M), Medchal-Malkajiri District in which 2 persons dead and another 2 persons injured in the accident occurred on 20.11.2024.

The Hon'ble NGT, New Delhi has heard the matter on 28.11.2024 and passed the following order:

"This original application is registered suo motu on the basis of the news item titled "one dead 3 injured in reactor blast at pharma company in Hyderabad appearing in the "Times of India" dated 21.11.2024.

LO

C. Supt

M. P. Reddy

19/4/25

C,
 A

The news item relates to a flash fire triggered by a reactor blast at a pharmaceutical company in Hyderabad, resulting in the death of one man and injuries caused to three others. As per the article, the incident occurred while the four workers were repairing the reactor.

The news item does not indicate that any steps have been taken for payment of compensation to the victims of the accident. The Tribunal in M.A No. 46/2022 in Original Application No. 05/2022 In re: News item published in The Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat" in a similar case of gas leak while awarding the compensation to family members of the victims had held as under:-

"The heirs of the deceased are entitled to compensation atleast @ ₹20 lakhs in respect of each death and @ ₹10 lakhs to each of those who fell sick on principle of restitution laid down inter alia in Sarla Verma (2009) 6 SCC 121 and Uphaar (2011) 14 SCC 481....."

"

..... Hence, we implead the TG Factories Department, MoEF&CC and District Magistrate.

..... Since the matter falls within the jurisdiction of Southern Zonal Bench of the Tribunal, therefore, the OA is transferred to the Southern Zonal Bench, Chennai for appropriate further action. Let the original record of the OA be transferred to Southern Zonal Bench, Chennai."

The Hon'ble NGT, Southern Bench, Chennai has renumbered the case as OA No. 20 of 2025 and posted the matter for hearing on 01.04.2025.

In this regard, the following status is submitted:

I Submitted that Aurore Pharmaceuticals Private Limited is a registered 2m(i) factory, Registration Number:62803 working with 8822 HP and by employing max 1000 workers. They manufacture Bulk Drug Intermediates. Sri S. Ravi Shanker Reddy is the occupier and Sri C. Jayapal is the manager of the factory.

On 20-11-2024 at about 10.15 AM a major accident took place in M/s. Aurore Pharmaceuticals Private Ltd, Unit - I, Plot No. 38,39,50 & 51, Phase IV- Jeedimetla, Qutubullapur, Medchal - 500055. On the same day I have visited M/s. Aurore Pharmaceuticals Private Ltd and enquired into the accident and issued prohibitory orders to stop the entire operations in the premises. In the said accident two workers namely Sri B. Anil kumar, casual worker died on the same day and Sri M. Balaram, casual worker died on 23-11-2024 while undergoing treatment in Wellness hospital, Ameerpet. The other two workers namely Sri V. Gopi Chand, Sr Chemist was discharged on 06-01-2025 from Appollo DRDO hospital and Sri V. Srinivas Reddy, casual worker was discharged on 13-12-2024 from Yashoda Hospital, Secundrebad.

On 21-11-2024 the Management gave a detailed reply to prohibitory orders and requested for lifting of Prohibitory orders for all the blocks, other than pharma block. The Director of Factories called for remarks of Deputy Chief Inspector of Factories. on

the reply of management on 27-11-2024, I have submitted detailed remarks to Director of Factories, Telangana, citing the reasons for lifting of Prohibitory orders partially. On the instructions of Director of Factories, Telangana, Hyderabad. I have issued revised Prohibitory orders on 29-11-2024 revoking Prohibitory orders for all manufacturing blocks except manufacturing block-IV, BAY 1, Pharma area.

On 09-12-2024 the Director of Factories, Telangana, Hyderabad orally instructed me to visit M/s. Aurore Pharmaceuticals Private Ltd and verify compliance. Accordingly, I have visited on 10-12-2024 and verified compliance and report was submitted to Director of Factories, Telangana, Hyderabad on 13-12-2024.

On 31-12-2024, the Management gave a detailed reply along with documentary proof and requested for revocation of Prohibitory orders dated 29-11-2024. Again, I have visited M/s. Aurore Pharmaceuticals Private Ltd on 07-01-2025 and verified compliance. The following is the compliance status.

1. Provided static discharge wrist bands to all workers in solvent cleaning up/operation areas to discharge static electricity.
2. Provided SS bins, SS mugs and safety shoes to discharge static electricity.
3. Provided closed loop line system to the reactors through receivers, eliminating open handling of equipment during cleaning operations.
4. Earth rods, SS flexible hose pipes are being used.
5. LEL detector system installed to get an alarm on accumulation of solvent vapour.
6. Installed once through air handling system to easily remove any solvent vapour accumulation during solvent handling activities.
7. Spray balls (2 No's) are installed inside for each clean room reactor for closed and easy cleaning and to avoid manual opening during operations.
8. Installed pressurized fire modulars for Automatic fire suppressions on the top of the reactor manhole for easy fire control.
9. Provided heat resistant face shields, heat resistant suits/ Air suits and hand gloves in each block. (Fire retardant suit with breathing airline supplye provided)
10. Safety Training and Behavior based safety training program for employers conducted.
11. Installation of online VOC meter with dual alarm (inside and outside) provided.
12. Provided rotameter for nitrogen line.
13. Hammers provided inside the emergency exit door and also outside for usage in case of emergency.
14. Two pin supplied breathing airline system provided.
15. Manpower limit mentioned outside each pharma room.

Apart from complying the contraventions pointed out in the Show cause notice the Management have paid Rs. 41,00,000/- (Rs. Forty one Lakhs) to family of deceased Sri B. Anil kumar, a casual worker and Rs. 45,00,000 /- (Rs. Forty Five Lakhs) has paid to family of deceased Sri M. Balaram, casual worker as compensation.

The Management have paid medical expenses of Sri V. Srinivas Reddy, injured casual worker amounting to Rs. 22,70,000/- (Rs. Twenty-Two Lakhs Seventy Thousand) who got discharged from Yashoda Hospital, Secunderabad on 13-12-2024 and also paying salary to Sri V. Srinivas Reddy from the date of Accident to this date.

The Management have paid medical expenses of Sri V. Gopi Chand, injured Sr Chemist, amounting to Rs. 60,48,000/- (Rs. Sixty Lakhs Forty-Eight Thousand) who was discharged from Appollo DRDO hospital on 06-01-2025 and also paying salary to Sri V. Gopi Chand from the date of Accident to this date.

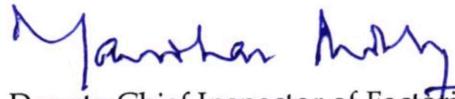
The Management have also submitted safety and fitness certificate issued by 4S Safety Association, an independent Safety Expert Agency on 30-01-2025. The same has been once again verified by me on 31-01-2025.

The Director of Factories, Telangana, Hyderabad Revoked Prohibitory Orders with vide ref 4th cited the conditions that "Manual handling of solvents for washing shall not be done for all reactors" based on the compliance submitted by management and as recommended by the Deputy Chief Inspector of Factories, Medchal Malkajgiri-I.

I also submit that a case has been filed in the hon'ble VII Metropolitan Magistrate Court, Cyberabad of Medchal on 20/02/2025 after duly taking permissions from the Director of Factories, Telangana, Hyderabad.

This for your information and further action sir,

Yours Faithfully


Deputy Chief Inspector of Factories
Medchal-Malkajgiri-1

**GOVERNMENT OF TELANGNA
FACTORIES DEPARTMENT**

From.
Sri M.Manohar Reddy
Deputy Chief Inspector of Factories
Medchal Malkajgiri - I
D.No.10-1-200, Mahaveer Marg
A.C.Guards
Hyderabad - 500004

To.
Sri Sareddy Ravi Sankar Reddy,
Occupier
Sri C.Jayapal
Manager
**M/s. Aurore Pharmaceuticals Private
Limited**
Unit – I, Plot No. 38, 39, 50 & 51
Phase IV- Jeedimetla, Qutubullapur
Medchal – 500055.

No. A/206/2024

Dated: 20.11. 2024

PROHIBITORY ORDER

Sir,

Sub: Factories Act, 1948 and Telangana Factories Rules, 1950 - Prohibitory Orders – One fatal Accident and three serious accidents occurred on 20.11.2024 in M/s. **M/s. Aurore Pharmaceuticals Private Ltd**, Unit – I, Plot No. 38, 39, 50 & 51, Phase IV- Jeedimetla, Qutubullapur, Medchal - 500055 - Imminent danger to Safety and Health of workers - **Prohibitory orders - Issued – Regarding.**

Ref: - 1. Phone call from the management at 1.20 P.M. on 20-11-2024.
2. Instruction of the Director of Factories, Telangana, Hyderabad.

* * *

Section 40(2) of the Factories Act, 1948 and Rules made thereunder: -

On 20-11-2024 at about 10.15 a.m., a fatal accident and three serious accidents occurred in your factory at the SS Reactor No. 441 in Clean room (Pharma room) of manufacturing block IV due to flash fire while rinsing the reactor with mixture of Methanol and water, in which four workers received burn injuries out of which one worker died. The following workers injured and admitted in Yashoda Hospital, Secunderabad.

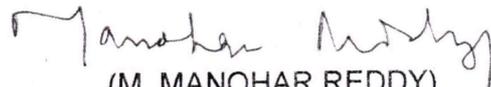
Sri B.Anil Kumar, Casual worker	-	Died
Sri V.Gopi Chand, Chemist	-	Admitted in hospital
Sri M.Balaram, Casual worker	-	Admitted in hospital
Sri V.Srinivas Reddy, Casual worker	-	Admitted in hospital

On verification, it is found that carrying on the operations and processes in the factory premises is a potential risk to human life and there is an imminent danger to lives of workers employed therein and hence further use of all reactors and other equipments in all the production blocks is hereby prohibited with immediate effect until

a standard operating procedure for safe cleaning and rinsing of all the reactors before preparing for the batch process is developed and a certificate issued by an independent safety expert agency stating that the factory is safe to run is submitted to this Department.

The above Prohibitory Orders shall be in force until they are revoked.

Yours faithfully


(M. MANOHAR REDDY) 25/11/24
Deputy Chief Inspector of Factories
Medchal Malkajiri - I

By Regd.Post with ACK

Government of Telangana
Factories Department

From
Sri M.Manohar Reddy
Deputy Chief Inspector of Factories,
Medchal Malkajgiri – I
D. No. 10-1-200, A.C.Guards
Mahaveer Marg
Hyderabad – 500 004.

To
Sri S.Ravi Sankar Reddy
S/o Sri S.C.M.Reddy
Age : 47 Years, Occupier
Sri C.Jayapal
S/o Late Sri Chandrasekharan Pillai
Age : 58 years, Manager
M/s. Aurore Pharmaceuticals Private Limited - Unit I,
Phase-IV, Jeedimetla, Medchal Malkajgiri

DEPUTY CHIEF INSPECTOR OF FACTORIES: MEDCHAL MALKAJGIRI – I

SHOW CAUSE NOTICE

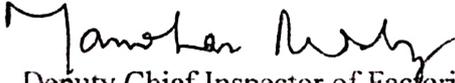
S. C. N. No. A/206/2024

Dated: 21.11.2024

Sir,

Sub: - Factories Act, 1948 and Telangana State Factories Rules, 1950 – Non-Compliance of M/s. Aurore Pharmaceuticals Private Limited - Unit I, Phase-IV, Jeedimetla, Medchal Malkajgiri - Show Cause Notice – Issued.

Please show cause in writing within a week of receipt of this notice, why prosecution should not be taken up against you for non-compliance of the provisions of the above Act and Rules, as detailed in the Inspection Order cited above.


Deputy Chief Inspector of Factories
Medchal Malkajgiri – I 21/11/24

OFFICE OF THE DY. CHIEF INSPECTOR OF FACTORIES, MEDCHAL MALKAJGIRI - I

I.O. No. A/62803/2024

Dated: 21.11.2024

INSPECTION ORDER OR NOTICE

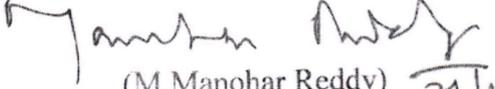
FACTORIES ACT, 1948 AND T. S. FACTORIES RULES, 1950
AND THE GOVERNMENT NOTIFICATION ISSUED THEREON

Sir,

Upon a recent Inspection of your factory on **20.11.2024 at 02:15 P.M. and on 21-11-2024 at 11.00 A.M.** by me it was found to the extent indicated below that certain provisions of the Act and Rules were not being carried out.

The Orders below are issued or repeated from previous orders without prejudice to any action that this Office may take non-compliance with the provisions of the Act and Rules made there under.

Yours faithfully


(M. Manohar Reddy) 21/11/24
Deputy Chief Inspector of Factories
Medchal Malkajgiri - I

To
Sri S.Ravi Sankar Reddy
S/o Sri S.C.M.Reddy
Age : 47 Years, Occupier
Sri C.Jayapal
S/o Late Sri Chandrasekharan Pillai
Age : 58 years, Manager
M/s. Aurore Pharmaceuticals Private Limited - Unit I,
Phase-IV, Jeedimetla, Medchal Malkajgiri

1. Section 87 and Rule 95 Section XV Part II Para (5) (9) (11) Part III Para (2) read with Sec 41 Rule 61 N and 61 F (3) read with Sec. 7 – A(2)
 - a. Failed to ensure to usage of wrist bands by the workers engaged for cleaning the reactor.
 - b. Failed to provide earthing to SS Mug and earth rod to HDPE carboy while cleaning the reactor.
 - c. Failed to prevent accumulation of solvent vapors and static charge while cleaning the reactor with methanol solvent.
 - d. Failed to ensure the usage of heat resistant face shields, heat resistant suits and heat resistant hand gloves by the workers while cleaning the reactor with methanol solvent.
 - e. Allowed the persons not connected with the cleaning operation of reactor inside the clean room.

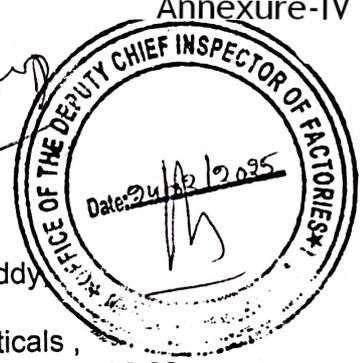
Consequently, on 20-11-2024 at about 10.20 A.M. while Sri V.Gopichand, S/o Sri Venkat Reddy, Age 30 years, Chemist, Sri M.Balaram, S/o Late M. Thirupati Naidu, Age: 51 years, Contract helper, Sri V.Srinivas Reddy, S/o Sri Lachi Reddy, Age: 46 years, Contract helper and Sri B.Anil Kumar, S/o Sri Ananthagiri, Age: 44 years, Contract helper while cleaning the reactor RE 441, 2 KL capacity in MB IV block by spraying Methanol and by opening manhole cover of reactor using steel mug without earthing. A flash fire occurred due to accumulation of static charge and all the four workers working in clean room received burn injuries. Immediately, after the first aid shifted to Yashoda Hospital, Secunderabad. One worker, namely Sri B.Anil Kumar died on the way to hospital. Sri V.Gopi Chand and Sri M.Balaram are shifted to Wellness hospital, Ameerpet, Hyderabad and are undergoing treatment. Sri V.Srinivas Reddy is undergoing treatment at Yashoda hospital, Secunderabad only.

This is irregular.

GOVERNMENT OF TELANGANA
FACTORIES DEPARTMENT

From
Sri. B. Rajagopala Rao, B.Tech (Chem)
Director of Factories,
Telangana,
3rd Floor, 304-Block,
Maithrivihar, Commercial Complex,
Ameerpet Beside Aditya Trade Centre,
(Passport Office), Hyderabad -500 038

To
Mr S. Ravi Shankar Reddy
Occupier,
M/s Aurore Pharmaceuticals ,
Private Limited, Unit 1, Plot No.38,39
50 & 51, Phase IV -Jeedimetla Qutubullapur
Medchal- 500 055,



Lr.No.MAH/31/2025, Dated: 18-02-2025

Sir,

Sub: - MAH –Factories Act 1948 and Telangana Factories Rules 1950 –
Fire accident occurred on 20.11.2024 in Aurore Pharmaceuticals
Private Limited, Unit 1, Plot No. 38, 39, 50 & 51, Phase IV –Jeedimetla,
Qutubullapur Medchal district, Telangana, Prohibitory Orders issued on
20.11.2024 **Revoking of Prohibitory Orders-Reg**

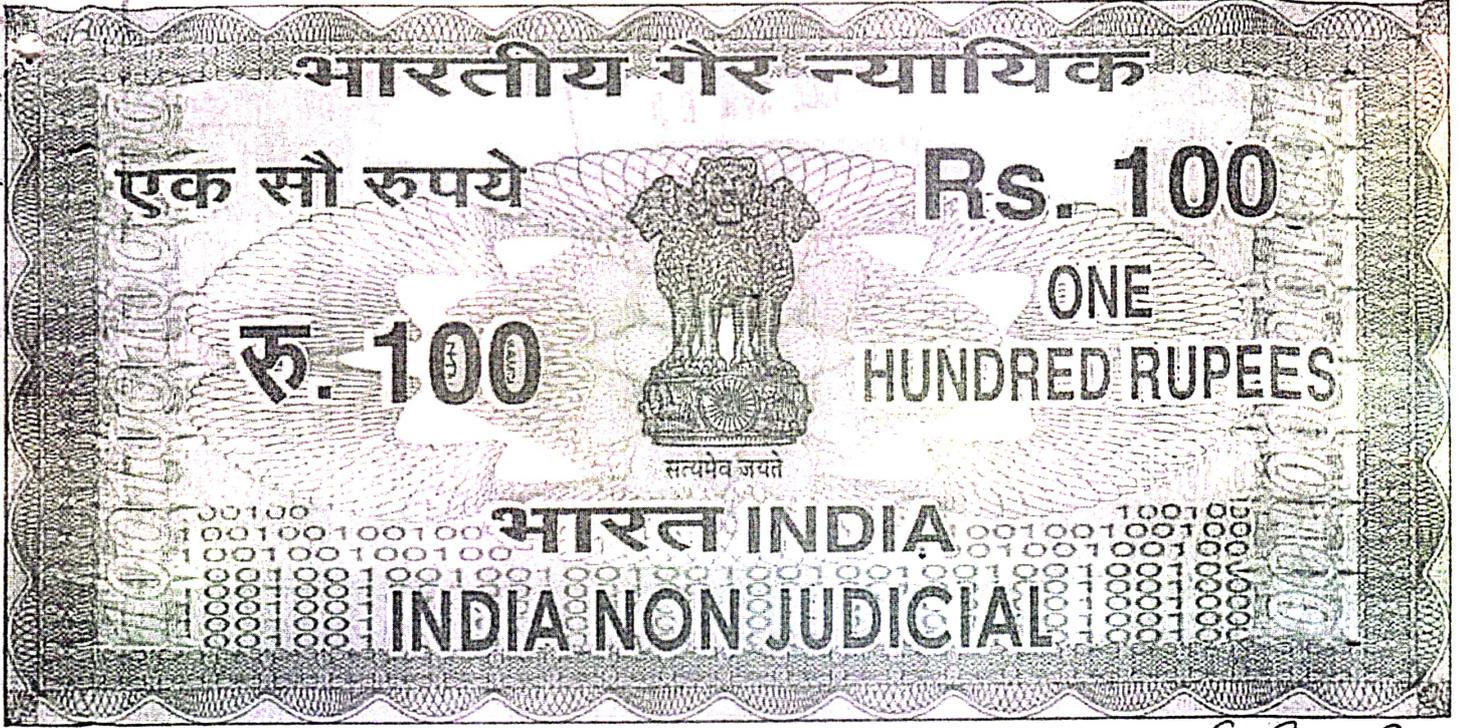
Ref: - 1) Lr.No. A/206/2024, Dt. 30.01.2025 From the Deputy Chief Inspector of
Factories, Medchal- Malkajgiri-I,
2) APPLI/EHS/SFT/IF/2024-25 Dec. Dt. 31 December 2024, Aurore
Pharmaceuticals Private Limited,

With the reference to the above, you are informed that the Prohibitory Orders
issued by the Deputy Chief Inspector of Factories, Medchal- Malkajgiri-I to the
above said factory is **REVOKED** subject to the conditions that manual handling
of solvents for washing shall not be done for all reactors based on the
compliance submitted by you and as recommended by the Deputy Chief Inspector of
Factories, Medchal-Malkajgiri-I.

Director of Factories
18/2/25

Copy to:-

- ✓ 1. The Deputy Chief Inspector of Factories, Medchal-Malkajgiri-I
2. The Inspector of Factories, Medchal-Malkajgiri-III for information.



తెలంగాణ తెలంగాణ TELANGANA

S. Sree Career
BG 419776

Tran Id: 241120200718389366
Date: 20 NOV 2024, 08:11 PM
Purchased By:
KOLLE RAMESH
S/o K BHASKAR RAO
R/o MM DIST
For Whom
** SELF **

S SREELAXMI
LICENSED STAMP VENDOR
Lic. No. 15-21-11/2017
Ren.No. 15-21-044/2023
FLAT NO. G1, KANCHANA
RESIDENCY, KAKATIYA
NAGAR, CHINTAL,
QUTHBULLAPUR MANDAL,
MEDCHAL MALKAJGIRI
DISTRICT, TELANGANA
STATE
Ph 7780692454

Ref.: Confirmation of receipt of Compensation

Ref: Demise of Mr. Balaram Majji (Aadhar No.462899639772) S/o. Majji Tirupathi Naidu, in your manufacturing Plant on 20th November, 2024 at 10.20 am on account of flash fire to leading accidental death on 23rd November, 2024

I, Sri Devi Majji, W/o. Balaram (Aadhar No:674755223605), hereby confirm the receipt of Rs.45 Lakhs (Rupees Forty Five Lakhs) towards full and complete compensation against the demise of my husband Balaram Majji (Aadhar No: 462899639772) S/o. Majji Tirupathi Naidu, caused on account of flash fire to leading to accidental death.

I further confirm that myself, my children, my husband's parents or any other person will not claim any other or any further compensation on account of this loss either from you or from Aurore Pharmaceuticals private limited.

M. Sri Devi

:: 2 ::

Acknowledge receipt of cheques as detailed below :

Cheq.No	Date	Bank	Amount (Rs)
730088	28.11.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730089	10.12.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730090	25.12.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730091	12.01.2025	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730092	20.01.2025	Yes Bank	5,00,000/- (Rs. Five Lakhs)

In addition to the above received in cash Rs.100,000/- (Rupees One Lakh only) for cremation and performing final rites of the departed soul.

Yours faithfully,

M. श्रीदेवी

Sri Devi Majji

(Aadhar No. 674755223605)

W/o. Late Balaram Majji (Aadhar No.432899639772)

Witness:

(1) B. Hanu Sander Rao.
(2) Rajesh

(3) [Signature]
(4) K. S. [Signature]

YES Prosperity

YES BANK Ltd., GROUND FLOOR, PLOT NO. 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

Valid for 3 months only

Date 28/11/2024

SRI DEVI MAJJI

Or Bearer या धारक को

TEN LAKH ONLY

₹ 10,00,000/-

अठार करे

002281400004997

For AURORE PHARMACEUTICALS PVT LTD

YES BANK

Authorized Signatories Please sign above

For all branches of YES BANK

⑈ 730088⑈ 550532002⑈ 049242⑈ 29

1. Mr. Srinivas
2. Rajesh

3. B. Hemasundarao

Valid for 3 months only

Date 2 5 1 2 2 0 2 4

YES BANK LTD, GROUND FLOOR, PABUJI BASTI, 6th MUNICIPAL NO 3
1/4, TURBIA ROAD BANGALORE 560011
IFS CODE : YESB0000022

Or Bearer
या धारक को

₹ 10,00,000/-

अवाक्य

For AURORE PHARMACEUTICALS PVT LTD

Authorised Signatories
Please sign above

 YES BANK

Available at all branches through clearing/transfer at all branches of YES BANK

002281400004997

⑈ 730090⑈ 560532002⑈ 049242⑈ 29

M. Sridhar
Rajesh

B. Hema Sundarao.

Valid for 3 months only

Date 11 20 11 20 25

YES BANK Ltd., GROUND FLOOR, PESTICIDE OBEDIENT MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560066 Payee
IFS CODE: YESB0000022

YES Prosperity

SRI DEVI MAJJI

Or Bearer
या धारक को

TEN LAKH ONLY

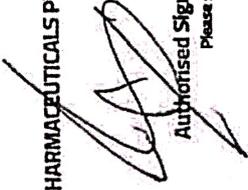
₹ 10,00,000/-

अदा करें

CURRENT
A/C NO
002281400004997

For AURORE PHARMACEUTICALS PVT LTD

YES BANK



Authorised Signatories
Please sign above

For use at cash through clearing/transfer at all branches of YES BANK

⑈ 73009 ⑈ 560532002⑈ 049242⑈ 29

M. Sri Raju



B. Hemant Sundarao

Valid for 3 months only

Date 20012025

YES BANK LTD., GROUND FLOOR, PLOT NO. 29, BANGALORE MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560011
IFS CODE : YESB0000022

YES Propriety

SR. DEVI MAJJI

Or Bearer
या धारक को

FIVE LAKH ONLY

₹ 5,00,000/-

अंदा करे

002281400004997

For AURORE PHARMACEUTICALS PVT LTD

YES BANK

[Signature]
Authorised Signatories
Please sign above

Available at all branches/transfer at all branches of YES BANK

IFSC 7300921156053200210492421129

M. S. 27269

[Signature]

B. Hema Sundar Rao



తెలంగాణ తేలంగానా TELANGANA

S. Sree Chandra
BG 419777

Tran Id: 241120200718389366
Date: 20 NOV 2024, 08:11 PM
Purchased By:
KOLLE RAMESH
S/o K BHASKAR RAO
R/o MM DIST
For Whom
** SELF **

S SREELAXMI
LICENSED STAMP VENDOR
Lic. No. 15-21-11/2017
Ren.No. 15-21-044/2023
FLAT NO. G1, KANCHANA
RESIDENCY, KAKATIYA
NAGAR, CHINTAL,
QUTHBULLAPUR MANDAL,
MEDCHAL MALKAJGIRI
DISTRICT, TELANGANA
STATE
Ph 7780692454

Ref.: Confirmation of receipt of Compensation

Ref: Demise of Mr. B. Anil Kumar (Aadhar No.860953056959) S/o. Ananthagiri, in your manufacturing Plant on 20th November, 2024 at 10.20 am on account of flash fire to leading accidental death.

I, B. Sunitha, W/o. Anil Kumar (Aadhar No.836240835883), hereby confirm the receipt of Rs.42 Lakhs (Rupees Forty Two Lakhs) towards full and complete compensation against the demise of my husband B. Anil Kumar (Aadhar No.860953056959) S/o. Ananthagiri, caused on account of flash fire to leading to accidental death.

I further confirm that myself, my children, my husband's parents or any other person will not claim any other or any further compensation on account of this loss either from you or from Aurore Pharmaceuticals private limited.

B. Sunitha

Acknowledge receipt of cheques as detailed below :

Cheq.No	Date	Bank	Amount (Rs)
730082	25.11.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730083	07.12.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730087	27.12.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730085	06.01.2025	Yes Bank	11,00,000/- (Rs. Eleven akhs)

In addition to the above received in cash Rs.100,000/- (Rupees One Lakh only) for cremation and performing final rites of the departed soul.

Yours faithfully,

B. Sunitha

B. Sunitha

(Aadhar No.836240835883)

W/o. Late B. Anil Kumar (Aadhar No.860953056959)

Witness:

1.

2.

20th November 2024

Venugopal Reddy Gudise (Proprietor),
Venkateswara Enterprises,
H.No..33-84, New Shapur Nagar, IDA,
Jeedimetla, Hyderabad – 500055.

Dear Sir,

Re: Confirmation of receipt of Compensation

Ref: Demise of Mr. B Anil Kumar (Aadhar No: 860953056959) S/o. Ananthagiri, in your manufacturing plant on 20th November 2024 at 10.20 am on account of flash fire to leading to accidental death.

I B Sunitha, w/o Anil Kumar (Aadhar No:836240835883), hereby confirm receipt of Rs. 42 Lakhs (Rupees Forty two lakhs), towards full and complete compensation against the demise of my husband B Anil Kumar (Aadhar No: 860953056959) S/o. Ananthagiri, caused on account of flash fire to leading to accidental death.

I further confirm that myself, my children, my husband's parents or any other person will not claim any other or any further compensation on account of this loss either from you or from Aurore Pharmaceuticals private limited.

Acknowledge receipt of cheques as detailed below:

Cheq.No	Date	Bank	Amount (Rs)
730082	25.11.2024	Yes Bank	10,00,000/- (Rs Ten Lakhs)
730083	07.12.2024	Yes Bank	10,00,000/- (Rs Ten Lakhs)
730084	27.12.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730085	06.01.2025	Yes Bank	11,00,000/- (Rs. Eleven Lakhs)

In addition to the above received in cash Rs.100,000/- (Rupees One Lakh only) for cremation and performing final rites of the departed soul.

Yours faithfully,

B. Sunitha

B Sunitha,

(Aadhar No: 836240835883)

W/o Late B Anil Kumar (Aadhar No: 860953056959)

R. Prindus godaw
9866382794
G. Jayaram
7396644222
G. JAYARAM

3. *G. V. Praveen*

9010404028

YES Prosperity

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560001
IFS CODE : YESB0000022

Valid for 3 months only

Date

25 11 2024

Pay B. Sunidha

Address Ten Lakshy Condy

Dr Bearer
या धारक को

₹ 10,00,000/-

अंश को

CURRENT
A/C NO 002281400004997
अंश को

For AURORE PHARMACEUTICALS PVT LTD

 **YES BANK**

Authorised Signatories
Please sign above

Payable at par through clearing/transfer at all branches of YES BANK

IFSC 73008 21# 56053 200 21# 01924 21# 29

B. Sunidha

YES Prosperity

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3
MASTURBA ROAD BANGALORE 560001
IFS CODE: YES00000022

Valid for 3 months only

Date

07 1 2 0 2 4

Dr. B. Sureshtha

Dr. Bheer

Dr. Bheer

Dr. Bheer

CHITRENT
A/C NO.
002281400004997

₹ 10,00,000/-

YES BANK

For AURORE PHARMACEUTICALS PVT LTD

Payable at par through clearing/transfer at all branches of YES BANK

Authorised Signatories
Please sign above

IFSC: YES00000022

B. Sureshtha

YES Prosperity

YES BANK LTD., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560001
IFS CODE: YES0000022

Valid for 3 months only

Date 27 12 2024

Pay to B. Sudha

Or Bearer

अथवा केवल Tea Laker Only

या धारक को

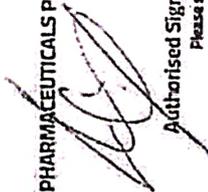
₹ 10,00,000/-

अथवा करें

CURRENT
A/C NO. 002261400004997
BRANCH

For AURORE PHARMACEUTICALS PVT LTD

YES BANK



Authorised Signatories
Please sign above

Payable at par through clearing/transfer at all branches of YES BANK

IFSC CODE: YES0000022 MICR NO: 019242029

B. Sudha

YES Prosperity

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560001
IFS CODE: YESB0000022

Valid for 3 months only

Date 06 01 2025

Dr. B. Sunita

Or Bearer
या धारक को

अनुमोदित एलेन लैब्स प्राइवेट लिमिटेड

₹ 11,00,000/-

अतः करें

CURRENT
A/C NO. 002281400004997
BRANCH

For AURORE PHARMACEUTICALS PVT LTD



Authorised Signatories
Please sign above

Payable at par through clearing/transfer at all branches of YES BANK

IFSC NO 5605320020 MICR NO 019212129

B. Sunita

S.No.	emp. Name	Designation	29 Hospital Expenses paid	Treatment done @ Hospital
1	V. Srinivasa Reddy	Contract Helper	2315381	Yasodha Hospital, Secunderabad
2	V. Gopi chand	employee	5662824	Apollo Hospital, DRDO, Hyd
3	M. Balaram	Contract Helper	248779	Wellness Hospital, Hyderabad
	Total		8226984	



07th January, 2025

To,
The Deputy Chief Inspector of Factories,
Medchal Malkajgiri - I,
D.No. 10-1-200, A.C. Guards,
Mahaveer Marg,
Hyderabad - 500 004.

Subject: Aurore Pharmaceuticals Pvt. Ltd., Unit-1 - Flash Fire Incident Injured Person,
Mr.V. Gopi chand, Senior chemist, discharged from Apollo Hospital, DRDO,
Hyderabad - Reg.

Ref: Order No: A/206/2024, dated: 29.11.2024.

Dear Sir,

With reference to the above subject, we would like to provide an update on the status of the injured persons Mr. V. Gopi chand, Senior chemist, discharged from Apollo Hospital, DRDO, Hyderabad.

1. Mr. V. Gopichand (Senior Chemist - Production), who was admitted to Wellness Hospital, Ameerpet & later shifted to Apollo Hospital, DRDO, Hyderabad, was discharged on 06th January 2025. The company has fully covered all medical expenses, amounting to Rs. 60.48 lakhs, incurred during the treatment. And we have given Rs.50,000/- to him towards the medical expenses at home. & we have also paying the salaries to Mr. V. Gopichand, Sr. chemist & Mr. V. Srinivas Reddy, (Contract workmen from Sri Laxmisai Enterprises) from the date of injury.

Thank you,

Yours faithfully,

For M/s. Aurore Pharmaceuticals Pvt. Ltd. - Unit I



Jayapal .C

(Factory Manager)

Encl. : Discharge Summary & Medical Bills